

THE HIGH COURT OF ORISSA: CUTTACK

NOTIFICATION


No. 1446/R Dated, the 5th September, 2024

WHEREAS the Central Government is yet to notify the enforcement of Section-3 of the Arbitration and Conciliation (Amendment) Act, 2019 with regard to omission of Section 11(10) of the Arbitration & Conciliation Act, 1996, as per Sub-section (2) of Section-1 of the said amendment Act.

NOW THEREFORE, in pursuance of kind minutes of Hon'ble the Arbitration Committee dated 22nd July, 2024, the Court have been pleased to withdraw Court's Notification No.1526 dated 8th December, 2023, published in the Odisha Gazette vide No.2853 Dated 15th December, 2023 and restore Court's earlier Notification No.954 Dated 8th October, 2014, published in the Odisha Gazette vide No.1535 dated 10th October, 2014.

The above resolution of the Hon'ble Court shall come into force with immediate effect.

By Order of the Court

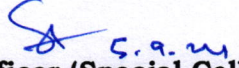

5.9.2024

(Pravat Kumar Rajguru)

REGISTRAR (JUDICIAL)

Memo No. 13983/ Dtd. 05.09.2024

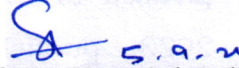
Copy forwarded to the Principal Secretary to Govt. of Odisha, Law Department, Bhubaneswar with a request to accord necessary permission to the Dy. Director, Printing, Stationery & Publication, Odisha, Madhupatna, Cuttack-10 to take immediate steps for publication of the Court's Notification **No. 1446/R dated 05.09.2024** in the Odisha Gazette (Extra Ordinary) **by 13.09.2024 positively** under intimation to the Court.


Special Officer (Special Cell)

Memo No. 13984/ Dtd. 05.09.2024

Copy forwarded to the Dy. Director, Printing, Stationery & Publication, Odisha, Madhupatna, Cuttack-10 (both in PDF & word format) to take immediate steps for publication of the Court's Notification **No. 1446/R dated 05.09.2024** in the Odisha Gazette (Extra Ordinary) **by 13.09.2024 positively** and supply 10 copies of the same to this Court for future reference.

Further, you are requested to provide a copy of the e-Gazette after publication through email-rulesohc@gmail.com positively.

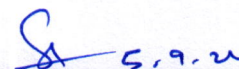

Special Officer (Special Cell)

Memo No. 13985/ Dtd. 05.09.2024

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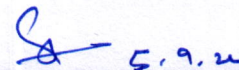
1. All Officers of the Court
2. Co-ordinator, Arbitration Centre
3. Addl. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice
4. Joint Registrar-cum-Principal Secretary/ A.D.R-cum-Addl. Principal Secretaries/ Asst. Registrar-cum-Senior Secretaries/ Secretaries to the Hon'ble Judges for placing the same before their Lordships' kind information.
5. Superintendents/ Section Officers of the Court.

for information and necessary action.


Special Officer (Special Cell)

Memo No. 13986/ Dtd. 05.09.2024

Copy forwarded to the Superintendent, Computer Section of the Court for uploading the same in the Court's website.


Special Officer (Special Cell)